high-powered Central Organisation to plan and implement policies regarding appropriate technology; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI Z. R. ANSARI): (a) No specific proposal has yet been proposed.

(b) Does not arise.

83

Management of Joint Sector Companies

1657. SHRI SITARAM KESRI: Will the Minister of INDUSTRIAL DEVE AND LOPMENT SCIENCE AND TECHNOLOGY be pleased t0 state:

- (a) whether Government have effected some changes in the management of joint sector in regard to appointment of Chairman and Directors of joint sector companies; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI PRANAB MUKHERJEE): (a) and (b) Government have clarified in its decisions on Industrial Policy contained in the Press Note dated the 2nd February, 1973 (copies of which were laid on the Table of the House in reply to the Rajya Sabha Unstarred Ouestion No. 176 answered on 22nd February, 1973) that In all Joint Sector units, the Government will ensure for itself an effective role in guiding policies, management and operations; the actual pattern and mode being decided as appropriate in each case.

Promotion quota for Producers at **Television Stations**

1658. SHRI HARSH DEO MALA the Minister of VIYA: Will INFOR MATION AND BROADCASTING pleased to state:

(a) whether the question of fixation of a promotion quote for the

I posts of Producers at Television Stations as demanded by Staff Artists' Union has been considered by Government;

- (b) if so, the details of the decision taken;
- (c) if the answer to part (a) above be in the negative, what further time is likely to be taken in taking a final decision in this respect?

THE DEPUTY MINISTER IN MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) to (c) The entire organisational set up of Television, including its staffing pattern, is still under review of Government and as j such it is not possible to indicate the details and time likely to be taken.

Influence of Foreign Money

1659. SHRI LAL K. ADVANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) has Government's attention been drawn to the direct and indirect influnce of foreign money on Indian Elections. Press, **Propagandas** Public life:
- (b) if so, the details thereof and modus operandi that is employed;
- (c) measures taken so far in this regard and their effect; and
- (d) by when the evil is proposed to be era8icated?

THE DEPUTY MINISTER IN THE MINISTRY OF **HOME AFFAIRS** (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) to (d) Attention is invited to the statement made by the Minister in the Ministry of Home Affairs in the House on 14th May, 1969. As waa mentioned therein special cells have been created in the Intelligence Bureau and in the Directorate of Enforcement in the Ministry of Finance for undertaking a closer scrutiny

of remittances, conversion, etc. . foreign foreig i currency to discourage clandestine financial assistance. As regards othir forms of indirecet assistance it w is mentioned by the Home Minister that efforts are being made to enforc i rigorously the existing provisions if law to curb malpractices. With a view to forge 6pecific legal sanct ons, legislative proposals to regulat acceptance and utili- I sation of forei< n contribution or hosj pitality by certain persons or associations and matters connected therewith or incidental 1 hereto have also been finalised and a Bill in this regard will be introduced shortly in the Parliament.

Foreign Shares in I.T.I. **Bangalore**

1660. SHRI N. R. CHOUDHURY: Will the Minister of COMMUNICATIONS be phased to refer to the reply to Ui starred Questions No. 176 given in ihe Rajya Sabha on the 26th July, 197:1 regarding foreign shares in I.T.I. Ltd., Bangalore and state:

- (a) whether the question of taking over of the i)reign owned shares has since been considered by Government; and
- (b) if so, he amount of compensation required to be paid by Government to tho:e foreign companies and the time-lim t prescribed for taking over the for iign owned shares in the Indian Telephone Industries Ltd., Bangalore?

THE MINSIER OF COMMUNICATIONS ANE TOURISM AND CIVIL AVIATION 'SHRI RAJ BAHADUR): (a) and b) The matter is still under Government 9 consideration.

19th 1661. [Transferred to the December, 1973.]

पाकिस्तानी राष्ट्रिक

1662. श्री लाल ग्राडवाणी : श्रीनाः कः शेजवलकरः श्री प्रेम मनोहर : श्री जगदीश प्रसाद माथर :

to Questions

क्या गृह मंत्री यह बताने की कृपा करेंगे

- (क) 1971 में कितने पाकिस्तानी राष्ट्रिकों ने भारत में प्रवेश किया ग्रीर उन में से कितने पाकिस्तान वापस नहीं जाना चाहते ग्रीर इस समय भारत के प्रत्ये_ जिलेमें ऐसे कितने-कितने व्यक्ति रह रहे हैं ग्रीर
- (ख) क्या इन व्यक्तियों ने भारतीय नागरिकता ग्रहण कर ली है और यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई ?

[Pakistani Nationals

1662. SHRI LAL K. ADVANI: SHRI N. K. SHEJWALKAR: SHRI PREM MANOHAR: SHRI JAGDISH PRASAD MATHUR:

Will the Minitser of HOME AFFAIRS be pleased to state:

- (a) the number of Pakistani nation als who crossed into India in 1971 and who are not willing to go back to Pakistan and the number of such per sons living in India at present districtwise; and
- persons (b) whether these have sought the Indian citizenship, if so, the action taken thereon?]

गृह मंत्रालय में उपमंत्री (श्रीएफ०एच० मोहसिन): (क) ग्रीर(ख) उपलब्ध सुचना का विवरण संलग्न है । **विखिये** परिशिष्ट 86, श्रन्पत संख्या 100] शेष राज्यो के सम्बन्ध में सूचना एक जित की जा रही है और सदन के पटल पर रख दी जाएगी।

^{†[]} English translation.